

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Excise Appeal No. 89235 of 2013

(Arising out of Order-in-Appeal No. PUN-EXCUS-03-APP-223-13-14
dated 24.07.2013 passed by the Commissioner of Central Excise
(Appeals), Pune III)

M/s. Shogini Technoarts P. Ltd. **.....Appellant**
755756 Khed- Shivpur,
Tal. Haveli, Pune

Vs.

Commissioner of Customs, Excise & Service **.....Respondent**
Tax, Pune III
ICE House, 41-A, Sasson Road,
Opp Wadia College, Pune

APPEARANCE:

Shri Makarand Joshi, Advocate for the appellant
Shri Xavier Mascarenhas, Supdt (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/87067/2023

DATE OF HEARING: 26-10-2023
DATE OF DECISION : 26-10-2023

Per: Coram

Appellant had sought coverage under Sabka Vishwas
(Legacy Dispute Resolution) Scheme, 2019 and it is submitted by
Learned Counsel that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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